

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Appeal No.269/252/ND/2018

In the matter of:

M/s. Quantum Direct (India) Pvt. Ltd. ...Appellant

SECTION: Under Section 252.

Order delivered on 10.04.2018

CORAM


**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

For the Appellant CS Anu Kadian.

ORDER.

Ld. CS for the appellant is directed to amend the memo of parties and serve Income tax within one week. ROC has not filed reply though being served. ROC and Income tax are directed to file their reply within three weeks rejoinder within one week thereafter. All the copies to be served in advance to the other side. For further consideration on 16th May, 2018.

Ritu


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**